

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:954
ANSWERED ON:27.07.2015
Compensation to Workers
Patil Shri A.T. (Nana)

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to give reasonable and fair compensation to workers in the country keeping in view of the injustice being done to workers by the private companies;
- (b) if so, the details thereof;
- (c) the facilities being given to workers at present and whether the Government has increased these facilities; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (d): The Employees' Compensation Act, 1923 provides for payment of compensation to employees and their dependents in case of injury and accident (including certain occupational disease) arising out of and in the course of employment and resulting in disablement or death. Payment of compensation under the provisions of Act is Employers' liability.

When the injury to an employee results in his death, the amount of compensation payable to his dependents is an amount equal to 50% of the monthly wages of the deceased employee multiplied by a figure ranging from 228.54 to 99.37 (depending upon the age of the deceased employee) or an amount of Rs.1,20,000 whichever is more. When the injury of an employee results in his permanent total disablement, the amount of compensation he is entitled to receive is an amount equal to 60% of the monthly wages of the injured employee multiplied by a figure ranging from 228.54 to 99.37 (depending upon the age of the injured person) or an amount of Rs.1,40,000 whichever is more.

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As per existing wage ceiling the maximum amount of compensation payable in case of death and permanent total disability is Rs.9.14 lakh and Rs.10.97 lakh respectively.

Funeral expenses payable under the Act are Rs.5,000/-

At present, no proposal is under consideration of the Government to increase the facilities available under the Employees' Compensation Act, 1923.